

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF CREDITORS OF
M/S. DHANYASREE PRECISION PRIVATE LTD. HOSUR

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DHANYASREE PRECISION PVT LTD
2.	Date of incorporation of corporate debtor	16-02-2005
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, Registrar of Companies (ROC), Coimbatore.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U02919TZ2005PTC011603
5.	Address of the registered office and principal office (if any) of corporate debtor	No. C-10, SIDCO Industrial Estate Phase-I, SIPCOT Hosur TN 635126 IN
6.	Insolvency commencement date in respect of corporate debtor	8th November, 2019(As per order of NCLT, Division Bench-I, Chennai in IBA/408/2019 & IBA/414/2019)
7.	Estimated date of closure of insolvency resolution process	05-05-2020
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	Swaminathan Venkatraman IBBI/IPA-001/IP-P00444/2017-18/10787
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	C/o P.S.Subramania Iyer & Co., Jayshree Apartments, New No.60, II Main Road, R.A.Puram, Chennai-600028 Email: vs@pssca.in
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	C/o P.S.Subramania Iyer & Co., Jayshree Apartments, New No.60, II Main Road, R.A.Puram, Chennai-600028 Email: vs@pssca.in
11.	Last date for submission of claims	27-12-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): NA

13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.cirpindia.com/ forms Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Chennai Division Bench has ordered the commencement of a corporate insolvency resolution process of the M/S DHANYASREE PRECISION PVT LTD, Chennai on 8th November, 2019.

The creditors of M/S DHANYASREE PRECISION PVT LTD, Chennai, are hereby called upon to submit their claims with proof on or before 27th December, 2019 to the Interim Resolution Professional at the address mentioned against entry No. 10 above

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims may be submitted in scheduled Forms schedule B,C,D,E and F in terms of regulation 7,8,9 and 9A of the Insolvency and Bankruptcy Board of India (Insolvency resolution process for corporate persons) Regulation,2016 by the Operational creditors, Financial creditors, Workman Or Employees, Authorized Representative of Workman and Employees and Creditors other than Financial Creditors and Operational Creditors respectively as the case may be.(The same can also be downloaded from [www.cirpindia.com/ forms](http://www.cirpindia.com/forms))

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :



SWAMINATHAN VENKATRAMAN

Date : 13th December, 2019

Place : Chennai

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